

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL PUNE

Unit No. 307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar, Pune-411016

TRC. No. 100/2021 Date of Auction Sale : 24/08/2023

Corrigendum

Bank of Maharashtra Versus Interface Electronics India Pvt. Ltd. & Oths.

It is notified for information of all concerned that in the Sale Proclamation dated 17/07/2023 was issued in Transfer Recovery Proceeding No. 100/2021. Where the Auction Agency was **website: www.drt.auctiontiger.net** (http://drt.auctiontiger.net), **M/S E-Procurement Technologies Ltd., Mob. No. 079-68136802 / 09265562821 / 09265562818 E-mail - Tilak@auctiontiger.net**

Other Details and descriptions contained in the said Sale Proclamation shall remain same and unchanged.

Given under my hand and the seal of the Tribunal on this date : 01/08/2023

(S.J. Satbhai) Recovery Officer-II, Debts Recovery Tribunal, Pune

RESEARCH DESIGNS & STANDARDS ORGANISATION, LUCKNOW

E-OT Tender no. 03235005

Principal Executive Director/Stores on behalf of President of India invites open tender (Single Packet System) by this office as follows-

SN	Tender number	Brief Description	QTY.	Tender closing Date
1	03235005	Procurement of Optical Displacement Sensors, Range- 200mm.	60 Nos.	23/08/2023 (Wednesday)

For complete details of tender conditions and Corrigendum issued in tender, if any, Please visit IREPS website www.ireps.gov.in

Principal Executive Director/Stores/RDS/O/Lucknow

SCHEDULE II (FORM B) PUBLIC ANNOUNCEMENT (Regulation 12 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF APEX BUSINESS SERVICES PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Apex Business Services Private Limited
2	Date of incorporation of corporate debtor	02.12.2010
3	Authority under which corporate debtor is incorporated/registered	ROC-Mumbai
4	Corporate identity number / limited liability identity number of corporate debtor	U74999MH2010PTC210539
5	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 26, Ground Floor, Linkway Estate, Link Road, Malad (West) Mumbai MH 400064
6	Date of closure of insolvency resolution process	06.07.2023
7	Liquidation commencement date of corporate debtor	07.07.2023 (Order received on 01.08.2023)
8	Name and registration number of the Insolvency Professional acting as liquidator	Name- Manoj Anant Mainkar IBBI Reg. No.: IBBI/IPA-001/IP-021212018-2019/11926
9	Address and e-mail of the liquidator, as registered with the Board	Address of IP Reg. with IBBI: B-203, Durvankur Coop. HSG. SOCY Ltd. Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra 400057 Email Id registered with IBBI: manojmainkar@yahoo.com
10	Address and e-mail to be used for correspondence with the Liquidator	Process specific Email Id- liquidationapex@gmail.com Process specific address: B-203, Durvankur Coop. HSG. SOCY Ltd, Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra 400057
11	Last date for submission of claims	31.08.2023

1. Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court IV has ordered the commencement of liquidation of the Apex Business Services Private Limited on 07.07.2023 (Order received on 01.08.2023).

2. The stakeholders of Apex Business Services Private Limited are hereby called upon to submit their claims with proof on or before 31.08.2023 to the liquidator at the address mentioned against item No.10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

4. Submission of false or misleading proof of claims shall attract penalties.

5. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 03.08.2023 Place: Mumbai

Sd/-Manoj Anant Mainkar
Liquidator in the matter of Apex Business Services Private Limited
IBBI Reg. No.: IBBI/IPA-001/IP-021212018-2019/11926
AFA No.: No: AFI11926/02/11223/05080 (Valid up to 11.12.2023)
Address of IP Reg. with IBBI and Process Specific Address: B-203, Durvankur Coop. HSG. SOCY Ltd, Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra 400057
Email Id registered with IBBI: manojmainkar@yahoo.com
Process specific Email Id liquidationapex@gmail.com

E-AUCTION NOTICE

M/S INDEPENDENT TV LIMITED (IN LIQUIDATION) (THE COMPANY)

Regd. Address of CD: H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai-400710

Liquidator-Anup Kumar
Liquidator Regd. Address: Chamber No. 734, Western Wing, Tis Hazari Court, Delhi-110054
Liquidator Communication Address: C-708, I Thum Tower-C, Plot No. A40, Sector-62, Noida, UP-201301
Email ID: liq.itvl@gmail.com | Contact No.: 0120-6870711 & 8929015290

E-AUCTION

Sale of assets of the Company under Regulation 32A of IBBI (Liquidation Process) Regulations, 2016

Last date to submit bid: 24.08.2023 (With unlimited extension of 5 minutes each)

Sale of assets of the Company namely M/s Independent TV Limited (In Liquidation) in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal "NCLT", Mumbai vide order dated 17.03.2023. The sale of company will be done by the undersigned through the e-auction platform <https://right2vote.in/eauction/>

Sr. No.	Particulars	Reserve Price	EMD	Incremental Bid Amount
1.	Sale of Corporate Debtor as a whole on a going concern basis including Plant & Machinery situated at Mumbai H Block 1st Floor, Dhirubhai Ambani Knowledge City, Mumbai-400710 and at Whitefield house, Bangalore and including 7 Bolero Vehicle, Financial Assets, Ongoing/ upcoming Legal matters. (Under regulation 32A of Liquidation Regulations, 2016)	39,06,00,000	3,90,60,000	50,00,000

Notes to Auction Process:

- For abundant clarity it is clarified here that assets are sold on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" as on the handover date.
- The Sale of the Corporate Debtor as a going concern proposed to be sold on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" and the proposed sale of Assets of the Company does not entail transfer of any title except the title which the Company had on its Assets as on date of transfer. Whilst it is not the intention to transfer any liabilities associated with the Assets, the Eol Applicant is advised to ascertain all statutory liabilities / taxes / demands / claims / charges etc., outstanding as on date or yet to fall due in respect of the relevant Asset.
- This notice shall be read in conjunction with the Sale Process Memorandum containing details of the assets on E-Auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of the E-Auction which are available on the website <https://right2vote.in/eauction/> or Contact: #0120-6870711, 8929015290, E-mail : liq.itvl@gmail.com.
- Disclaimer: The advertisement purports to ascertain the interest of Bidders and does not create any kind of binding obligation on the part of the Liquidator. The Liquidator reserves the right to amend or/annul this invitation including any timelines or the process involved herein, without giving reasons, at any time, and in any respect.

Date: 04/08/2023 LIQUIDATOR, M/S INDEPENDENT TV LIMITED
Place: Mumbai IBBI REGD. NO.: IBBI/IPA-002/IP-N00333/2017-18/10911

FORM NO. INC- 25A

Before the Regional Director, Ministry of Corporate Affairs Western Region

In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of M/s. Nirmal BOT Limited having its registered office at Unit No 316 & 317, C Wing, Third Floor, Kanakia Zillion, LBS Marg, BKC Annexe, Mumbai - 400070, Maharashtra, India, Applicant

Notice is hereby given to the general public that the Company intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 31st July, 2023 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director at Everest, 5th Floor, 100 Marine Drive, Mumbai - 400002, Maharashtra, within four days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of the Applicant
Nirmal BOT Limited
Sd/-
Neeraj Sanghi
Nominee director
DIN: 05110400

Registered Office Address:
Unit No 316 & 317, C Wing, Third Floor, Kanakia Zillion, LBS Marg, BKC Annexe, Mumbai - 400070, Maharashtra, India
CIN: U45201MH2006PLC164728
Date: 04.08.2023
Place: Mumbai

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

C.P. (CAA) / 201 (MB) 2023
IN
C.A. (CAA) / 12 (MB) 2023

In the matter of Companies Act, 2013;
AND
In the matter of Sections 230 to 232 of the Companies Act, 2013;
AND
In the matter of Scheme of Amalgamation of Sintel India Private Limited ("Sintel" or "Transferor Company") with 6Sense Insights India Private Limited ("6Sense" or "Transferee Company") and their respective Shareholders and Creditors ("Scheme")

6Sense Insights India Private Limited,)
a private limited company incorporated)
under the Companies Act, 2013, having its)
registered office at 91, Springboard,)
Sky Loft, Creativity Mall, Opposite Golf Course,)
Off Airport Road, Shastri Nagar, Yerawada Pune-)
411006. CIN: U74999PN2018FTC182702)
Petitioner Company /)
Transferee Company)

NOTICE OF PETITION

TAKE NOTICE THAT the Petition under Section 230 to Section 232 and other applicable provisions of the Companies Act, 2013 for an Order sanctioning the proposed Scheme of Amalgamation of 6Sense Insights India Private Limited, the Transferee Company with Sintel India Private Limited, the Transferor Company, and their respective Shareholders and Creditors ("Scheme") presented by the Petitioner Company was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench on 28th Day of July 2023 and the same is fixed for final hearing on 08th Day of September 2023.

Any person desirous of opposing the said Petition, may send to Petitioner's Advocate, a duly signed notice of such intention along with the grounds for opposition or a copy of an affidavit shall be furnished with the notice, not later than two days before the date fixed for the hearing of the Petition.

A copy of the Petition will be furnished by the undersigned Petitioner's Advocate to any person requiring the same on payment of the prescribed charges.

Dated this 04th Day of August 2023

Sd/-
Mustafa Motiwala
Advocate for the Petitioner
C/o Clasis Law and Associates,
Bajaj Bhawan, 1st Floor, 226,
Nariman Point, Mumbai - 400 021.
Email: mustafa.motiwala@clasislaw.com
Place: Mumbai

CLASSIFIED CENTRES IN MUMBAI

NAC
Bandra (W),
Mobile: 9664123558

Reckon
Bandra (W),
Mobile: 9867445557

Space Age Advertising,
Bandra (E)
Phone: 26552907
Mobile: 9869662222 / 9869998877

Kirti Agencies,
Khar (W),
Phone: 26047542,
Hindustan Advertising
Vile Parle (W),
Phone: 26146229

Promserve
Vile Parle (W),
Mobile: 9167778766

Venture
Andheri (E)
Phone: 61226000

Anuja Media
Andheri (W),
Mobile: 9152897503

Bombay Publicity
Andheri (W)
Mobile: 9870703542

Carl Advertising,
Andheri (W),
Phone: 6696 3441 / 42.

Gauri Press Communication,
Andheri (E),
Mobile: 9820069565 / 982006568

Keon Publicity
Andheri (E),
Phone: 28253077
Mobile: 9920992393

Lokhandwala Advertising,
Andheri (W),
Phone: 26364274 / 26316960.

Multimedia Informatics
Andheri (W),
8286013339

Prime Publicity Services,
Andheri (E),
Phone: 2639686 / 26830304.

Zoyz Creations
Andheri (W),
Phone: 923-36289794
Mobile: 9833364551 / 9820199918

P.V. Advertisers,
Jogeshwari (W),
Phone: 26768888
Mobile: 9820123000

Neha Agency,
Goregaon (E),
Phone: 2927 5033,
Mobile: 9819099563.

CSP
Goregaon (E)
Mobile: 8652400931

Shark Enterprises,
Goregaon (E),
Phone: 022-26863587

Adresult Services,
Goregaon (W)
Phone: 28762157 / 28726291.

Samrath Advertiser Pvt. Ltd.,
Goregaon (E),
Phone: 26852294
Mobile: 9594969627

Target Media,
Goregaon (E),
Mobile: 8692959648 / 9702307711

AD Support Advertising,
Malad (W),
Mobile: 9869463650

Bijal Visual Ads.,
Malad (W),
Mobile: 28835457 / 28805487
Mobile: 9322265715

BHARAT SEATS LIMITED

CIN: L34300DL1986PLC023540
Regd. Office: 1, Nelson Mandela Road, Vasant Kunj, New Delhi- 110070
WEBSITE: www.bharatseats.com; E-mail: seats@bharatseats.net, Phone: +91 9643339870; Fax: 0124-2341188
(Rs. in lakhs except per share data)

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023

S. No.	Particulars	Quarter Ended		Year ended	
		30.06.2023	31.03.2023		30.06.2022
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income from operations	25,384.46	29,477.57	24,802.82	105,513.74
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	638.99	1,050.95	478.19	2,963.09
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	638.99	1,050.95	478.19	2,963.09
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	467.35	736.86	356.07	2,154.64
5	Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	471.44	740.31	360.37	2,171.07
6	Equity Share Capital	628.00	628.00	628.00	628.00
7	Other Equity (Reserves) (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the year	-	-	-	14,005.58
8	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) (In Rs.)	1.49	2.35	1.13	6.86
	(a) Basic (Rs.)	1.49	2.35	1.13	6.86
	(a) Diluted (Rs.)	1.49	2.35	1.13	6.86

Notes:

- The above is an extract of the detailed format of Quarterly/ Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s), www.bseindia.com, and on the Company's website 'www.bharatseats.com'.
- The above financial results of Bharat Seats Limited ('the Company') have been prepared in accordance with Indian Accounting Standards (Ind-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended.
- The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 03rd August, 2023.

For and on behalf of the Board of Directors
Sd/-
(Rohit Relan)
Chairman and Managing Director

Place: Gurugram
DATE: 03 August, 2023

SANDEEP (INDIA) LTD

CIN: L51491MH1982PLC350492
301 PL899/F, Corporate Arena, Piramal Nagar Road, Goregaon West, Mahendra Gardens, Mumbai- 400062

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023 (Amount in '000)

PARTICULARS	Quarter ended	Quarter ended	Quarter ended	Year ended
	30-06-2023	31-03-2023	30-06-2022	31-03-2023
	UNAUDITED	AUDITED	UNAUDITED	AUDITED
Total Income from operations (net Profit/ (Loss) for the period (before Tax, Exceptional and Extraordinary items)	3,264.18	1,150.91	9,853.29	27,183.83
Net Profit/ (Loss) for the period before Tax (after Exceptional and Extraordinary items)	2,997.44	76.19	500.21	8,168.40
Net Profit/ (Loss) for the period after Tax (after Exceptional and Extraordinary items)	2,997.40	76.19	500.21	8,168.40
Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period after tax and other Comprehensive Income (after tax))	2,436.72	243.63	959.45	8,194.98
Equity Share Capital (Face value Rs 10)	32,450.00	32,450.00	32,450.00	32,450.00
Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)				7,838.45
Earning Per Share in Rs (of Rs. 10/-each) (for continuing and discontinued operations) (not annualised)	0.75	0.08	0.30	2.53
Basic	0.75	0.08	0.30	2.53
Diluted	0.75	0.08	0.30	2.53

NOTE:

- The above results have been reviewed by the audit committee and thereafter were approved and taken on record by the Board of Directors at its meeting held on 03.08.2023
- The above results will be available on Company's website www.sandeepindia.org

Sd/-
Rashmi Dalmia
Managing Director
DIN: 01347367

Date: 03.08.2023
Place: Mumbai

FORM G (EXTENSION)

INVITATION FOR EXPRESSION OF INTEREST FOR OGD SERVICES LIMITED OPERATING IN ON-SHORE AND OFF-SHORE DRILLING SERVICES AT MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	OGD SERVICES LIMITED CIN No: U93009MH2006PLC163779 PAN No: AABC6378H
2. Address of the registered office	34, Floor 3, 731/2, Air Condition Market Building, Pandit Madan Mohan Malviya Marg, Tardeo Mumbai - 400034, Maharashtra.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	The company does not have any immovable fixed assets as per the audited Financial Statement as on 31/03/2022.
5. Installed capacity of main products/services	Not Available
6. Quantity and value of main products/ services sold in last financial year	As per the last audited Financial Statement i.e. 31/03/2022 there was (i) revenue of INR 10.81 Crores from R/o Operating and Chartering; (ii) Revenue from Sale of Scrap is INR 0.18 Crores; and (iii) other income of INR 7.57 Crores during the FY ending 31/03/2022.
7. Number of employees/ workmen	1 * ONE* (as per available information)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All documents can be obtained by sending email at Process E-mail id: cirp.ogdservices@gmail.com and vikas.gupta@bngca.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at Process E-mail id: cirp.ogdservices@gmail.com and vikas.gupta@bngca.com
10. Last date for receipt of expression of interest	19/08/2023
11. Date of issue of provisional list of prospective resolution applicants	29/08/2023
12. Last date for submission of objections to provisional list	04/09/2023
13. Process email ID to submit EOI	cirp.ogdservices@gmail.com

- All the Eols received will be reviewed by the RP as well as the CoC and thereafter further information/documents related to the process will be provided to the shortlisted parties.
- The RP/CoC shall have discretion to change the criteria for the Eol at any point of time.
- The RP/CoC reserves the right to cancel or modify the process/application/timeline without assigning any reasons and without any liability whatsoever.
- Further details are set out in detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in EOI.
- The prospective resolution applicants who had submitted their EOI, in pursuance of Form G dated 25th May, 2023, and whose names are appearing in the provisional list of prospective resolution applicants dated 3rd June, 2023, published by the RP, will be considered as prospective resolution applicants under this invitation for Expression of interest and no fresh Eols need to be submitted by them.
- Please note that the corporate insolvency resolution period for the corporate insolvency resolution process of the Corporate Debtor, unless extended by an order of the Hon'ble NCLT, expires on August 8, 2023. The invitation under this Form G and the EOI as well as the subsequent process thereunder, is subject to approval of extension of the corporate insolvency resolution period by the Hon'ble NCLT.

Sd/-
Date : 04/08/2023
Place : Mumbai

Vikas Prakash Gupta
Resolution Professional
OGD Services Limited
G-19, Shreevardhan Complex, Mezzanine floor, besides Landmark Building, Ramdaspet, Waroda Road, Nagpur, Maharashtra-440013.
AFA Validity Date: 21/03/2024 Email id: vikas.gupta@bngca.com

SIMPLEX REALTY LIMITED

30, KESHAVRAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MUMBAI-400 011
Tel No: +91 22 2308 2951 Fax No: +91 22 2307 2773
Website: www.simplex-group.com E-mail: investors@simplex-group.com
CIN: L17110MH1912PLC000351

EXTRACT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023

(₹ In Lakhs except per share data)

Sr. No.	Particulars	Quarter ended 30.06.2023 (Unaudited)	Year ended 31.03.2023 (Audited)	Quarter ended 30.06.2022 (Unaudited)
1	Total Income from Operations	98.47	158.19	94.81
2	Net Profit for the period (before share of loss of associates, exceptional items and tax)	72.59	172.49	60.44
3	Net Profit for the period before tax (after share of loss of associates and exceptional items)	495.55	169.23	60.20
4	Net Profit for the period after tax (after share of loss of associates and exceptional items)	394.63	126.74	44.93
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	410.07	73.71	3.71
6	Equity Share Capital	299.14	299.14	299.14
7	Other Equity excluding revaluation reserve	-	10,718.22	-
8	Earnings Per Share (* Not Annualised) (Amount in INR) (Basic & Diluted)	13.19	4.24	1.50

Not annualised for the quarter

Notes:

- The above is an extract of the detailed format of Quarterly Consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Consolidated Financial Results are available on the website of the Stock Exchange, www.bseindia.com and the Company's website, www.simplex-group.com.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 3rd August, 2023.
- The above financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- Additional information on Standalone Financial Results is as below:

Particulars	Quarter ended 30.06.2023 (Unaudited)	Year ended 31.03.2023 (Audited)	Quarter ended 30.06.2022 (Unaudited)
Total income (including other income)	263.37	767.90	240.78
Profit/(loss) before tax	496.96	172.49	60.44
Profit/(loss) after tax	395.74	130.00	45.17

For Simplex Realty Limited
Sd/-
Nandan Damani
Chairman & Managing Director
DIN - 00058396

Place: Mumbai
Dated: 3rd August, 2023

Godrej PROPERTIES

Godrej Properties Limited

CIN No. L74120MH1985PLC035308
Regd. Office: Godrej One, 5th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai 400 079, Maharashtra, India; Tel. +91 22 6169 8500; Fax: +91 22 6169 8888; Email: secretariat@godrejproperties.com; Website: www.godrejproperties.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023

(₹ in Crores)

Sr. No.	Particulars	Quarter Ended 30.06.2023 (Unaudited)	Quarter Ended 31.03.2023 (Audited)	Quarter Ended 30.06.2022 (Unaudited)	Year Ended 31.03.2023 (Audited)
1	Revenue from operations	936.09	1,846.27	244.67	2,252.26
2	Profit before tax	192.92	569.73	75.96	795.27
3	Profit after tax	133.69	453.87	43.31	620.60
4	Profit after Tax (After Non Controlling Interest)	124.94	412.14	45.55	571.39
5	Total Comprehensive Income	134.06	455.64	43.12	621.73
6	Total Comprehensive Income (After Non Controlling Interest)	125.31	413.91	45.37	572.52
7	Paid-up Equity Share Capital (face value per share: ₹5)	139.01	139.01	139.01	139.01
8	Earnings Per Share (* Not Annualised) (Amount in INR)	4.59*	14.82*	1.64*	20.55
	(a) Basic (₹)	4.59*	14.82*	1.64*	20.55
	(b) Diluted (₹)	4.59*	14.82*	1.64*	20.55

Key numbers of Audited Standalone Financial Results

(₹ in Crores)

Sr. No.</
